

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1177  
ANSWERED ON:16.11.2010  
LICENSING PROCEDURE FOR MOTOR VEHICLES  
Khairi Shri Chandrakant Bhaurao

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the licensing procedure in the country for motor vehicles is obsolete;
- (b) if so, the reaction of the Government thereto;
- (c) whether there is a plan to amend the Motor Vehicles Act to raise the standard of licensing and to reduce the procedural anomalies for obtaining driving licence;
- (d) if so, the details thereof;
- (e) whether there is a national plan to introduce use of simulators in all the States for testing and issuing licences; and
- (f) if so, the reaction of the State Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA)

(a) to (d): Chapter II of the Motor Vehicles Act, 1988 and Chapter II of the Central Motor Vehicles Rules, 1989 prescribe a body of rules for testing and examination of the applicants prior to grant of driving licences. Licensing authorities, appointed by the concerned State Government are required to examine the applicant thoroughly. This Ministry has written to all the States / UTs on 10.06.2008 to instruct the Licensing authorities to ensure that only deserving applicants are granted driving licence.

(e): No, Sir.

(f): Does not arise.